

CBI Vs. Sanjay Pratap Singh & Anr.
CC No. 377/19
RC No. 41(A)/2015/CBI/ACB/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Prakash Sinha, Ld. Counsel for A-1.

25.08.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Prakash Sinha, Ld. Counsel for (A-1).

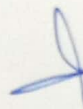
Accused Sanjay Pratap Singh (A-1) and Ramesh Kumar (A-2) are present on bail.

The matter was proceeding at the stage of further proceedings awaiting further orders / directions.

It is informed by Ld. Counsel for (A-1) that the next date of hearing before the Hon'ble High Court is 08.09.2020.

In these circumstances, put up for further proceedings awaiting further orders / directions on **01.10.2020**.

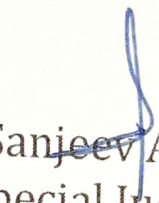
The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.



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This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/25.08.2020

CBI Vs. Devender Gupta & Ors.
CC No. 38/2019
RC No. 47 (A)/99/CBI/ACB/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

25.08.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar,
Pairvi Officer for CBI.

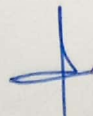
None of the accused is present.

The matter was proceeding at the stage of further proceedings awaiting further orders / directions.

It is informed by the Reader of this Court that Sh. Lalit Dhamija, Ld. Counsel for accused Govind Ram (A-7) could not join the proceedings due to network problem, however, he had telephonically informed him about the next date of hearing before the Hon'ble High Court which is 09.10.2020.

In these circumstances, put up for further proceedings awaiting further orders / directions on **15.10.2020**.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.



This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/25.08.2020

CBI Vs. Sumedh Singh Saini & Ors.
CC No. 2/2019
RC No. 2(S)/1994/CBI/SIC-V/SIC-II/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. Kumar Rajat, Special PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Hitesh Sharma, Ld. Counsel for A-1, Sh. Sunny Sharma, Ld. Counsel for A-2 & A-3 and Dr. Shelly Sharma, Ld. Counsel for the complainant.

25.08.2020

Present : Sh. Kumar Rajat, Special PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.
Sh. Hitesh Sharma, Ld. Counsel for A-1
Sh. Sunny Sharma, Ld. Counsel for A-2 & A-3.
Dr. Shelly Sharma, Ld. Counsel for the complainant.

All accused persons are absent. However, accused S. S. Saini (A-1) is stated to be exempted from personal appearance through his counsel Sh. Hitesh Sharma vide order dated 28.08.2009.

The matter was proceeding at the stage of reply and arguments on the application moved by accused no.1 u/S. 91 read

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with Section 145 CrPC and PE.

It is informed by the Reader of this Court that no reply has been filed by CBI till date to the above application.

In these circumstances CBI is directed to file reply to the said application of A-1 before the next date of hearing on the official court E-mail with an advance copy to the Ld. Counsel(s) for the accused persons through e-mail / electronic form atleast one day prior to the next date of hearing. Court notices be sent to all the accused persons except (A-1) and their Ld. Counsel(s) for the next date of hearing.

Put up for reply and arguments on the above application of (A-1) / PE on **10.09.2020**.

HIO be summoned for the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/25.08.2020